## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3205 ANSWERED ON:15.03.2011 PROCLAIMED OFFENDERS Pakkirappa Shri S.

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of proclaimed offenders who remained untraceable as on date in the National Capital Territory of Delhi;
- (b) whether the Government has taken any steps to apprehend them and protect the city from worsening law and order situation;
- (c) whether the Government has issued any advisory/instruction to Delhi Police in this regard; and
- (d) if so, the details thereof and the reaction of the Delhi Police thereon?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) The total number of proclaimed offenders who remained untraceable as on 28.2.2011 in National Capital Territory of Delhi is 13621.
- (b) The measures taken by Delhi Police to apprehend the proclaimed offenders and protect the city from worsening law and order situation are as follows:
- i. Special teams have been constituted in each district headed by an Inspector for making concerted efforts to apprehend them.
- ii. Instructions have been issued that the teams should visit the District/ State allocated to them for making concerted efforts to apprehend Proclaimed Offenders.
- iii. Teams visit respective Police Stations at regular intervals to familiarize themselves with the local staff and people in the area to develop rapport and intelligence network.
- iv. Delhi Police rewards Police personnel for apprehending Proclaimed Offenders.
- v. Weekly and fortnightly reports on Proclaimed Offenders submitted by the Police Stations are reviewed at the level of the Commissioner of Police and Deputy Commissioner of Police.
- (c) & (d) Delhi Police has issued a Standing Order No. 21/2010 regarding action to be taken against absconders and proclaimed offenders. Besides, a circular dated 19.01.2011 amended vide order dated 04.03.2011 has been issued to invoke the provisions of 174A IPC against the proclaimed offenders being arrested to act as a deterrent for other such offenders and to curb the tendency among the wanted criminals to evade arrest.